

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA No. 391 of 2013
in Appeal No. 294 of 2013**

Dated : 13th January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

Indian Hotels & Restaurant Association & Anr. ... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr.Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Shikha Ohri**

**Counsel for the Respondent(s) : Mr. J.J.Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda for R-2**

**IA No. 395 of 2013
In Appeal No. 299 of 2013**

In the matter of

MIDC Marol Industries Association Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr.Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G.Ramachandran
Mr. Anand K.Ganesan
Ms. Swapna Seshadri**

**Counsel for the Respondent(s) : Mr. J.J.Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza
Mr. Aditya Panda for R-2**

ORDER

We have heard the learned counsel for the parties.

Post the I.A. Nos. 391 & 395 of 2013 for further hearing on

31.01.2014 at 12.30p.m.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/kt